

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 207
(IB)-197(PB)/2017
IA-2190/2023, IA-1960/2023

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company ... Applicant/Petitioner
Ltd.

Versus

Tecpro Systems Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (Liq.)

Order delivered on 15.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Adv. Anurag Bhatt, Adv. Lokesh Pathak, Adv.
Vaibhav Vijayvargiya
For the Applicant : Adv. Kunal Godhwani in IA 1960 of 2023

ORDER

IA-2190/2023: Issue fresh notice to the Respondent returnable on 13.07.2023. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 13.07.2023.

IA-1960/2023: Issue fresh notice to the Respondent returnable on 05.06.2023. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 05.06.2023.


(L. N. GUPTA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)